

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)
28711-28712/2010

No(s).

UDAI NARAIN RAI

Petitioner(s)

VERSUS

BOARD OF REVENUE & ORS.

Respondent(s)

Date : 03/09/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr.Aviral Shukla,Adv.
Mr. Nirnimesh Dube,Adv.

For Respondent(s)

Mr.Someshi Chandra,Adv.
Mr. Amit Kumar,Adv.UPON hearing the counsel the Court made the following
O R D E R

The respondent Nos.9,11 & 12 in SLP(C) No.28711/2010
are reported to be dead. Ld.counsel for the petitioner shall within a

period of four weeks file an application for substitution to bring
on record the Lrs. Of the said respondents.

Fresh steps for the service of notice by usual mode to the
unserved respondent No.7 shall be taken by the Ld.counsel for the
petitioner within a period of three weeks. Dasti in addition is
permitted to be served.

The office report indicates that although by order
dated

15.05.2015 of this Court, four weeks time as last chance was given
to the Ld.counsel for the petitioner to file

Signature Not Verified

an application f

or

Digitally signed by
Sushma Kumari Bajaj

Date: 2015.09.04

16:43:13 TLT

Reason:

substitution to bring on record the lrs. of the deceased respondent
No.4(i), yet he has not done the needful within the period
stipulated in the order. Viewed in that context, the matter shall

be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter.

(M K HANJURA)
Registrar

SB